

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH : SMC-1 : NEW DELHI

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER

ITA No.1010/Del/2020  
Assessment Year: 2016-17

Koral Singla,  
Laukhand Colony,  
Palwal,  
Haryana.

Vs ITO,  
Ward-1(4),  
Faridabad.

PAN : CZKPS6588J

(Appellant)

(Respondent)

Assessee by	:	Shri Koral Singla, Assessee
Revenue by	:	Shri M.R. Baranwal, Sr. DR
Date of Hearing	:	13.07.2021
Date of Pronouncement	:	13.07.2021

ORDER

PER R.K. PANDA, AM:

This appeal filed by the assessee is directed against the order dated 30<sup>th</sup> December, 2019 of the CIT(A), Faridabad, relating to the assessment year 2006-07.

2. The assessee filed an application seeking withdrawal of the appeal filed by the assessee on the ground that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. He also filed Form No.3 issued by the PCIT determining the tax liability and Form No.4 evidencing the payment of the disputed tax. In view of the

above and in absence of any objection from the side of the Id. DR, the request of the assessee for withdrawal of the appeal is allowed.

3. In the result, the appeal filed by the assessee is accordingly dismissed as withdrawn.

The order was pronounced in the open court on conclusion of the hearing itself, i.e., on 13.07.2021.

Sd/-  
(R.K. PANDA)  
ACCOUNTANT MEMBER

Dated: 13<sup>th</sup> July, 2021.

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Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi